

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 120

IA No. 1647/23

In

CP(IB) No. 278/Chd/Hry/2018

(Admitted)

IN THE MATTER OF:

Weizmann Forex Ltd.

...Petitioner-Operational Creditor

Versus

Techcon Labs Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, 12(A), IBC 2016

Order delivered on 04.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 14.05.2024.

Sd/-
Court Officer